

**IN THE COURT OF ACMM -EAST KKD DELHI**

**State vs. Rahul**  
**FIR No: 523/2019**  
**PS Preet Vihar**  
**U/s 379/411 IPC**

**19.06.2020**

**A bail application under Section 437 Cr.P.C. through VC.**

Present: Sh. Ramesh, Ld. APP for the State.  
Sh. Asheesh Raizada, Ld. Counsel for accused.  
Reply has been received from the IO.  
Ld. Counsel for the applicant/accused submits that he is not aware about the current status of the present case. However, the accused is lodged in Panipat Jail and he does not know whether he is on bail in this case or not. He was told by the family members of the accused that he was not released by the jail authorities stating that he was wanted in the present case. Therefore, he has moved the present bail application.

At this stage, the record of the present case is checked on the server of the Delhi District Court. As per the record, the matter is shown to have been compounded on 10.02.2020 and it is shown to have been sent to Record Room.

In these circumstances, the application is not maintainable and same is dismissed and disposed of accordingly.

Parties can obtain the copy of previous order sheet, vide which the matter was compounded.

Proceedings be sent to the Record Room along with main file.

Copy be sent to the Id. Defence counsel on his E-mail and order be uploaded on the server.

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by DINESH KUMAR  
Date: 2020.06.19  
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**(DINESH KUMAR)**  
**ACMM (EAST)/KKD/19.06.2020**

**IN THE COURT OF ACMM -EAST KKD DELHI**

**State vs. Rashid**  
**FIR No: 5377/2020**  
**PS New Ashok Nagar**  
**U/s 379 IPC**

**19.06.2020**

**A bail application under Section 437 Cr.P.C. through VC.**

Present: Sh. Ramesh, Ld. APP for the State.

None for the applicant

Reader has informed that he has tried to contact the Id. Counsel for applicant on the mobile number available in the application several times till 12.30 pm, however, every time, phone was found switched off and therefore, counsel could not be contacted.

In these circumstances, the matter cannot be taken up for hearing through VC today and it is adjourned.

List this application for arguments on 22.06.2020.

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**ACMM (EAST)/KKD/19.06.2020**

**IN THE COURT OF ACMM-EAST KKD DELHI**

**FIR No.62/2020  
PS Preet Vihar  
State Vs Unknown**

**19.06.2020**

**Through Video conferencing  
Application for releasing vehicle no. DL 7SCG 8898 on  
superdari.**

Pr. Ld. APP for the State through VC.  
Sh. Jain Sahab, Ld. counsel for applicant through VC.

Reply received from the IO, in which it is mentioned that vehicle is still to be mechanically inspected as Mechanical Inspector is not available for inspecting the vehicle.

One last opportunity is granted to the IO to get the vehicle inspected. A fresh reply be called from the IO/SHO for the next date of hearing. Copy of this order be sent to the SHO for necessary compliance. The IO shall also join the proceedings through VC on Next Date of Hearing.

List this application for further consideration on 26.06.2020.

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**ACMM(EAST)/KKD/19.06.2020**

**IN THE COURT OF ACMM-EAST KKD DELHI**

**FIR No. 69/2020 (correct no. 269/2020)**

**PS New Ashok Nagar**

**State Vs Naushad**

**19.06.2020**

**Through Video conferencing**

**Application for releasing vehicle no. DL-3SCY-9306 on superdari.**

Pr. Sh. Ramesh, Ld. APP for the State through VC.

Sh. Anil Kumar, Ld. counsel for applicant through VC.

Reply received from the IO.

Submission heard. Reply perused.

At this stage, it is noticed that in the application, FIR number is wrongly mentioned as 69/2020. However, correct FIR number is 269/2020 as mentioned in the copy of FIR attached with the application and in the reply received from the IO.

Ld. Counsel for the applicant also submits that inadvertently, wrong FIR number was mentioned in the application. Therefore, the application is considered as the application in case FIR No. 269/2020.

In view of the judgement of Hon'ble High Court of Delhi in the case of **Manjeet Singh Vs. State Crl. M.C. 4485/2013 and Crl. M.A. No. 16055/2013**, the above said vehicle be released to the applicant on superdari on furnishing indemnity bond in the sum of Rs. 50,000/- (Rs. Fifty thousand only) to the satisfaction of the IO. The superdar shall produce the vehicle in court during trial if required

The SHO/IO is further directed to ascertain and satisfy himself about the ownership of the vehicle in question and also to take the photographs of the case property alongwith the negatives duly authenticated and certified and a detailed punchanama be also prepared of the property before such release. It is also directed that the investigating officer shall keep on record the permanent address of the applicant, his/her identity proof, his/her address proof as well as his/her phone number. It is further directed that the applicant shall join the investigation/trial as and when directed to do so and will also undertake that he/she will intimate to the court and address which he/she may change during the course of time.

Photographs shall be placed on record alongwith the Negative/CD. If the photographs are taken from digital camera, there is no need to place negatives on record.

Applicant shall be at liberty to dispose off the case property.

The documents of the property which are found genuine during investigation be also released to the rightful claimant. Application is disposed off accordingly.

Copy be sent to the Id. Defence counsel on his E-mail and order be uploaded on the server.

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**(DINESH KUMAR)**  
**ACMM (EAST)/KKD/19.06.2020**

**IN THE COURT OF ACMM -EAST KKD DELHI**

**State vs. Subhan Danish**  
**FIR No: 0057/2020**  
**PS New Ashok Nagar**  
**U/s 379/356/411/34 IPC**

**19.06.2020**

**A bail application under Section 437 Cr.P.C. through VC.**

Present: Sh. Ramesh, Ld. APP for the State.

Sh. Parmanand Jaint, Ld. Counsel for accused.

Reply is received from the IO

Accused is stated to be in JC.

Submissions on bail application heard.

Reply of IO perused.

It is stated by learned counsel for accused/applicant through VC that the accused has been falsely implicated in the present case and he is in J.C since 19.01.2020. It has been argued by Ld. Counsel for accused that no fruitful purpose would be served by keeping the accused/applicant in J/C. Nothing has been recovered from his possession and the alleged recovery has been planted upon the accused. Hence, it is prayed, that accused/applicant may be granted bail.

I have heard the submissions and perused the record.

The accused is shown to be in custody since 19.01.2020. His custody is not required for further investigation. This is a period when there is need of decongestion of jails due to COVID-19 Pandemic. Considering the circumstances, nature of offence in question and the

age of the accused/applicant, accused/applicant is hereby granted bail on furnishing bail bond in the sum of Rs. 10,000/- with one surety of like amount and subject to verification of address of accused as well as his surety, with the following directions : -

1. He shall not change his address without intimation to the Court.
2. He will not try to influence the witnesses.
3. He will not leave the country without prior permission of the court.
4. He will not involve in similar type of offences after releasing on bail. If he is found indulge in similar such type of offences in future, State shall be at liberty to move an application for cancellation of his bail.

With above directions, bail application of accused stands disposed of.

Copy of this order be sent to Jail Superintendent concerned on mail Id of the Jail for necessary information and compliance, if any and to supply the copy to the accused.

Copy be sent to the Ld. Defence counsel on his E-mail and order be uploaded on the server.

**DINESH**  
**KUMAR**

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Date: 2020.06.19 14:53:41 +05'30'

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**ACMM (EAST)/KKD/19.06.2020**